GOVERNMENT OF NCT OF DELHI DELHI DISASTER MANAGEMENT AUTHORITY

No. F 42/DDMA/ COVID-19/2020/246

Dated: 01.07.2020

ORDER

Sub:- Constitution of Committee for comprehensive analysis and suggestion regarding measures to be initiated by various Departments, Autonomous Bodies / Corporations / Local Bodies of GNCTD, to help people and business in the time of COVID-19 Epidemic.

Hon'ble Lt. Governor, Delhi is pleased to constitute a Committee with the following composition and terms of reference for comprehensive analysis and suggestions regarding measures to be initiated by various Departments, Autonomous Bodies / Corporations / Local Bodies of GNCTD, to help people and businesses in the time of COVID-19 Epidemic.

The composition of the committee shall be as under:-

a.	Vice Chairperson, Dialogue & Development Commission of Delhi, GNCTD	-	Chairperson
b.	Commissioner (Labour), GNCTD	_	Member
c.	Commissioner (Industries), GNCTD	-	Member
d.	Commissioner, South Delhi Municipal Corporation.		Member
c.	Special Secretary (Environment), GNCTD	~_	Member
ſ.	Mr Tarun Cherukuri, Founder, Indus Action.	-	Member
g.	Mr Brijesh Goyal, Convenor, Chamber of Trade &		Member
	Industry.		
h.	Mr Navdeep Malhotra, Secretary, Mayapur Engineering		Member
	Goods Manufacturing Association		
i.	Mr Vishnu Bhargava, President, Automotive parts		Member
	Merchant Association.		, , ,
j.	Mr Tanay Rastogi, Addl Joint Secretary, Federation of		Member
	Delhi Textile Merchants		
k.	Mr Shomik Mukherjee, Finance industry expert.		Member
1.	Mr Kabir Suri, Vice President, National Restaurant		Member
	Association of India.		

The Terms of Reference of the Committee shall be as under:-

- (i) The committee shall explore reform measures that improve ease of doing business in Delhi and shorten the process of economic recovery from the impact of COVID -19.
- (ii) The committee shall explore the possibility of renewal or automatic extension of existing licenses issued by various departments of GNCTD and local bodies i.e. Labour License, Shops and Establishment Registration, Contractor License, Nursing Home Registration etc. which stand expired after 01.03.2020 by a general order till 31.03.2021 without penalty / interest except categories such as excise, pollution control, fire where safety or revenue related issues are involved. While doing so, interests of labour should be protected.
- (iii) The committee shall explore the requirement / necessity of new licenses / NOCs issued by various department in order to identify the licenses which can be abolished or replaced with only prior intimation (in place of license). Similarly, the logical periodicity of renewal of licenses be studied and suggestions made on whether unnecessary Annual renewals need to be amended / abolished.
- (iv) The committee shall explore if moratorium for some period can be provided in respect of lease payments, wherever possible.

- (v) The committee shall examine and identify the Services / Licenses provided by various departments of GNCTD, local bodies, which can be made available 'Online' or through 'Doorstep Delivery' in order to ensure seamless, contactless service to the public and businesses.
- (vi) The Committee shall particularly explore economic reform measures that have a potential for revenue mobilization for the Govt. of NCT of Delhi.
- (vii) The committee should explore international best practices that mega-cities and countries around the world are taking to enable economic recovery from COVID -19.
- (viii) The committee shall examine and suggest the penalties / fines or interest imposed on public / business due to COVID -19 pandemic, which can be waived off to remove undue financial hardship.
- (ix) The committee may also take up any other issue and suggest innovative measures to help people and businesses in distress.

(Ravi Dhawan) Spl. CEO DDMA

To

The All Additional Chief Secretaries/Principal Secretaries/ Secretaries / HODs of all Departments of GNCTD / Autonomous Bodies / Corporations / Local Bodies. Govt. of NCT of Delhi New Delhi.

Copy to:-

- 1. Vice Chairperson, Dialogue & Development Commission of Delhi, GNCTD.
- 2. Commissioner (Labour), GNCTD.
- 3. Commissioner (Industries), GNCTD.
- 4. Commissioner, South Delhi Municipal Corporation.
- 5. Special Secretary (Environment) GNCTD.
- 6. Mr Tarun Cherukuri, Founder, Indus Action.
- 7. Mr Brijesh Goyal, Convenor, Chamber of Trade & Industry.
- 8. Mr Navdeep Malhotra, Secretary, Mayapur Engineering Goods Manufacturing Association.
- 9. Mr Vishnu Bhargava, President, Automotive parts Merchant Association.
- 10. Mr Tanay Rastogi, Addl Joint Secretary, Federation of Delhi Textile Merchants
- 11. Mr Shomik Mukherjee, Finance industry expert.
- 12. Mr Kabir Suri, Vice President, National Restaurant Association of India

Copy for kind information to:-

- 1. Pr. Secretary to Hon'ble Lt. Governor, Delhi
- 2. Addl. Secretary to Hon'ble Chief Minister, GNCTD
- 3. Secretary to Hon'ble Dy. Chief Minister, GNCTD
- 4. Secretary to Hon'ble Minister of Health, GNCTD
- 5. Secretary to Hon'ble Minister of Revenue, GNCTD
- 6. Secretary to Hon'ble Minister of Labour, GNCTD
- 7. Secretary to Hon'ble Minister of Social Welfare, GNCTD
- 8. Secretary to Hon'ble Minister of Food & Supply, GNCTD
- 9. Pr. Secretary (Home), GNCTD
- 10. Pr. Secretary (Revenue-cum-Divisional Commissioner), GNCTD
- 11. All members of State Executive Committee, DDMA, GNCTD
- 12. System Analyst, O/o Divisional Commissioner, Delhi for uploading of the order on website ddma.delhigovt.nic.in
- 13. Guard file.